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Central Administrative Tribunal
Principal Bench
....

CCP-80/90 in
OA-1145/87.

SHRI M.R. DEWAN VS. MAHESH PRASAD & ORS.

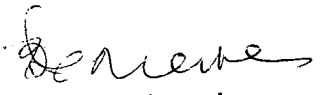
4-5-1990

Present : Applicant in person.

Issue notice to the respondents, returnable on 15.5.90 through a special messenger. The parties may appear through ~~the~~ counsel on that date.

After the order was dictated, the applicant raised ~~an~~ objection ^{in allowing} ~~to allow~~ the respondents to appear through a counsel, and said that if the respondents are not called to appear in person he would like to withdraw the contempt petition. In the circumstances, the contempt petition is rejected ~~as withdrawn~~.


(G. SREEDHARAN NAIR)
VICE-CHAIRMAN


(B.C. MATHUR)
VICE-CHAIRMAN